### GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

## LOK SABHA UNSTARRED QUESTION NO. 3318 TO BE ANSWERED ON 07<sup>TH</sup> AUGUST, 2018

#### **ROTTING OF FOODGRAINS**

### 3318. SHRI SHER SINGH GHUBAYA: DR. RAVINDRA KUMAR RAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether Food Corporation of India and its ancillary agencies are deliberately allowing wheat stocks to rot in the rains as reported in the media with a supporting picture wherein people are seen removing raincover during rain in Pillukheda Godown in Haryana;
- (b) if so, whether the Government proposes to take action against such officials and if so, the details thereof and if not, the reasons therefor;
- (c) the details of the quantum of foodgrain that got rotten in godowns of Food Corporation of India and its ancillary agencies during the last four years and the current year, State-wise; and
- (d) whether the Government proposes to fix the responsibility of concerned officials for the rotting of foodgrains and if so, the details thereof and if not, the reasons therefor?

## A N S W E R MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) & (b): No, Madam. Food Corporation of India (FCI) and its ancillary agencies are not deliberately allowing wheat stocks to rot in the rains in Pillukheda Godown in Haryana. The incident in Pillukheda godown in District Jind of Haryana where wheat was stored in Covered and Plinth (CAP) storage pertains to Haryana State Co-operative Supply and Marketing Federation Limited (HAFED). They have informed that the defaulting officials are placed under suspension and departmental disciplinary proceedings has been initiated against them.

- (c): The State-wise details of the foodgrains damaged/non-issuable in the godowns of FCI and its ancillary agencies during last four years and current year are annexed.
- (d): If negligence on part of officials is observed, disciplinary action are invariably taken against the defaulters. Action taken against the officials responsible for damaged/non-issuable of foodgrains in FCI during last four years is as under:

Year	No. of officials		
2014-15	77		
2015-16	31		
2016-17	13		
2017-18	0		

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#### **ANNEXURE**

# ANNEXURE REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION NO 3318 TO BE ANSWERED ON $7^{\text{TH}}$ AUGUST, 2018 IN LOK SABHA.

The State-wise details of the foodgrains accrued as damaged/non-issuable in the godowns of FCI and its ancillary agencies during last four years and current year are as under:

(Figure in MT)

2014-15	2015-16	2016-17	2017-18	2018-19 (as on 1.7.18)
704	46	0	1617	0
3	0	0	45	0
7109	26	1	0	0
120	12	0	0	8
97	120	205	328	4
	210	105	92	0
esh 0	0	0	0	0
38	11	3	0	0
0	0	0	0	0
3	16	12	14	1
0	0	0	0	0
sh 0	0	0	0	0
hmir 6120	0	0	0	0
45	30	8	211	160
3	2	125	1	0
322	116	48	243	0
8	0	0	0	0
2262	2202	6	0	0
398	179	88	2	1
748	35	13	75	7
377	30	66	16	6
195	16	119	6	0
104	56	7963	15	16
80	0	0	0	5
18	7	12	0	1
18847	3116	8776	2663	211
	704 3 7109 120 97 tier pura 95 esh 0 38 0 38 0 45 33 322 8 2262 398 748 377 195 104 1 80 18	704 46  3 0  7109 26  120 12  97 120  tier pura 95 210  esh 0 0  38 11  0 0  3 16  0 0  sh 0 0  hmir 6120 0  45 30  3 2  322 116  8 0  2262 2202  398 179  748 35  377 30  195 16  104 56  1 80 0  18 7	704	704